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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

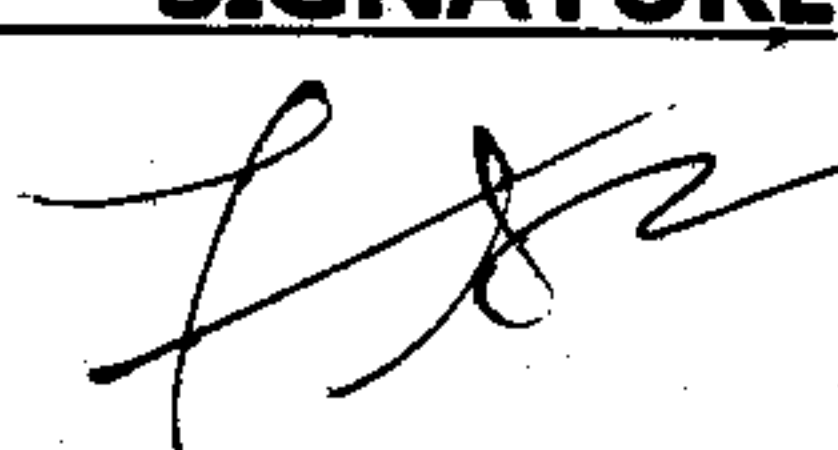
Co. Appeal No. 95/252/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017**

Name of the Company: Sunil Moolchandani
(Synergy Colonizers Pvt Ltd).
V/s.
Registrar of Companies, Gwalior.

Section of the Companies Act: Section 252 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	CA: Pradeep mutreja			
2.				

ORDER

Learned FCA Mr. Pradeep Mutreja present for Appellant. None present for ROC.

Appellant is directed to issue notice of date of hearing on ROC and shall file proof of service.

Appellant filed bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter 19.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 22nd day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL